

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Service Tax Appeal No.79607 of 2018

(Arising out of Order-in-Appeal No.128/STAP-31/HAL/2017-18 dated 23.04.2018
passed by Commissioner (Appeals) of CGST & Central Excise, Kolkata North)

M/s Tata Steel Limited

(Bishop's House, 51, Chowringhee Road, Kolkata-700071)

Appellant

VERSUS

Commissioner of CGST & Central Excise, Haldia

(15/1, Strand Road, Kolkata-700001)

Respondent

APPEARANCE :

Shri Dipankar Majumdar, Advocate for the Appellant

Shri S.K.Jha, Authorized Representative for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

FINAL ORDER NO.76338/2025

DATE OF HEARING : 16 MAY 2025

DATE OF DECISION : 16 MAY 2025

Per Ashok Jindal :

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal filed by the appellant is dismissed as withdrawn.

(Pronounced in the open court)

**(Ashok Jindal)
Member (Judicial)**

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